

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 858 of 2017

In

Company Appeal (AT) (Ins) No. 212 of 2017

IN THE MATTER OF:

Shri Shyam Sunder Yadav .. **Appellant**

Versus

M/s Steel India Corporation & Anr. .. **Respondents**

Present:

For Appellant: **Shri Raj Karan Sharma Advocate.**

For Respondent: **Shri Rahul Sood, Advocate.**

ORDER

21.11.2017 An application has been filed by one Shyam Sunder Yadav, s/o Shri Bhim Singh Yadav, Director of the Corporate Debtor M/s Shree Radha Raman Packaging Pvt. Ltd. to substitute him as Appellant in place of the original Appellant and to transpose the original Appellant – Corporate Debtor through Interim Resolution Professional as Second Respondent.

Having heard the learned Counsel Mr. Shaym Sunder Yadav and Counsel for the First Respondent, the Application of substitution is allowed. Let Shri Shyam Sunder Yadav be substituted as Appellant and Shree Radha Raman Packaging Pvt. Ltd. (Original Appellant) be transposed as Second Respondent through Interim Resolution Professional. The Appellant will make

necessary corrections of Cause Title and Appeal. Shri Shyam Sunder Yadav having already been authorised and filed Vakalatnama on behalf of the original Appellant, the said Vakalatnama is to be treated to be an independent Vakalatnama on behalf of Shri Shyam Sunder Yadav. I.A. No. 858 of 2017 is disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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